

Loss to exchequer from allotment of excess spectrum

1616. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether as reported in a financial daily on 6 November, 2012, "Airtel gained the most from 2002 move to allot extra spectrum";

(b) if so, names of other telecom operators who gained from allotment of extra spectrum since 2002;

(c) the amount of loss to exchequer due to free allotment of excess spectrum and gains accrued to various telecom operators along with the details thereof, operator-wise;

(d) whether action has been taken by Government against erring officials and also against various telecom operators, if so, details thereof; and

(e) if not, reasons therefor and timeframe by which action would be initiated against these telecom operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) No, Sir. GSM spectrum (Start up and additional) to all the service providers has been allotted in accordance with the provisions of the Service license and as per the guidelines/order/criteria, as applicable at the time of such allotment.

Annual spectrum usages are being levied as a percentage of Adjusted Gross Revenue (AGR). In the absence of policy decision on the charging of excess spectrum, no quantification of the same can be done.

(d) and (e) Does not arise in view of (a) to (c) above.

Illegal mobile towers in Delhi

1617. SHRI BAISHNAB PARIDA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether more than 47 per cent mobile towers in Delhi are illegally constructed;

(b) whether such towers have been found emitting radiations;